

(Mr. Speaker)

Some of the Members have written to me personal letters in which only one line they write concerning their absence and seeking leave for the period. The letters contain other things also.

SHRI SEZHIYAN (Kumbakonam): Only the extract may be sent to the committee.

MR. SPEAKER: I think, if you agree, only an extract may be sent by me to the Committee.

HON. MEMBERS: Yes.

MR. SPEAKER: Now, is it the pleasure of the House that leave as recommended by the Committee may be granted?

HON. MEMBERS: Yes.

MR. SPEAKER: So this motion is carried. Thank you very much. The Members will be informed accordingly.

MR. SPEAKER: Now, may I know whether the Railway Minister is ready with his statement?

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): Sir, we have got 4 hours on Railways. That is to say, two hours are available for Railway Convention Committee's Report and two hours are available for the Supplementary Demands. In all, altogether, 4 hours are available for discussion and if hon. Members want they can bring in all these matters during the discussion. But I am in your hands and if you want me to make a statement, I will make it at 2 o'clock. But I thought that since we are having a discussion, we can discuss all these points at the time of the discussion.

MR. SPEAKER: When the Appropriation Bill is coming you will have

opportunity. You can throw away the Bill. That is as good as a motion of censure. We are having a discussion and the Minister will reply at that time.

श्री रामावतार शास्त्री (पटना) :

ममय ज्यादा होना चाहिए इसके लिए ।

प्रत्यक्ष महोदय : जब वह प्रायेण तब देखेंगे ।

12.27 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (ORISSA), 1973-74

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Sir, I beg to present a statement showing Supplementary Demands for Grants of the State of Orissa for 1973-74.

12.27-1/2 hrs.

DELHI URBAN ART COMMISSION HILL*

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI): Sir, I beg to move for leave to introduce a Bill to provide for the establishment of the Delhi Urban Art Commission with a view to preserving, developing and maintaining the aesthetic quality of urban and environmental design within Delhi.

MR. SPEAKER: Mr. Madhu Limaye, you wanted to oppose it.

श्री मधु लिमये (काका) : इन्होंने जो कमीशन बनाना चाहा है उसके फलस्वरूप मैंने देखा है। उस में टाउन प्लानर का ममावेश नहीं है। इस बास्ते मैं चाहता हूँ कि मन्त्री महोदय आवश्यक परिवर्तन को करें और

टाउन प्लानर का भी उस में समावेश करें।

श्री भोला पास्वान शास्त्री : जब यह विधेयक विचारार्थ इस सदन के सामने आया तब माननीय सदस्य इसके बारे में कह सकते हैं। सरकार अपना विचार इसके बारे में बता देगी।

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of the Delhi Urban Art Commission with a view to preserving, developing and maintaining the aesthetic quality of urban and environmental design within Delhi."

The motion was adopted.

SHRI BHOLA PASWAN SHASTRI: Sir, I introduce the Bill.

12.29 hrs.

MATTER UNDER RULE 377

GOVERNMENT'S DECISION TO RAISE EX-FACTORY PRICE OF LEVY SUGAR AND TO INCREASE DUTY ON FREE SALE SUGAR

MR. SPEAKER: On Rule 377, regarding extractive prices of levy sugar, I got this notice from two hon. Members. I hope that the little time that is available, they will be able to distribute among themselves.

SHRI SHYAMNANDAN MISHRA (Begusarai): I respectfully draw the attention of the House to the decision of the Government effective from December 15: (a) to raise the ex-factory price of levy sugar from Rs. 151 to Rs. 158.6 per quintal; and (b) to increase the duty on free sale sugar, which constitutes 30 per cent of the total production, from 30 per cent to 37.5 per cent *ad valorem*. The decision to raise ex-factory price of levy sugar will make a clean gift of more than Rs. 20 crores to the sugar magnates. The decision to increase

the duty on free sale sugar will increase the price of sugar in the open market

It raises a serious constitutional issue whether excise duty could be increased without the approval of Parliament. Parliament is sitting and the excise duty has been raised by the Government without its approval.

Coming as it does, on the eve of the elections in U.P. and in some other States, there are serious allegations that the Government had done it as *quid pro quo*. The ruling party, it is alleged, has got quite a huge amount—Rs. 5 crores or so—from the sugar factories, from the sugar manufacturers. (*Interruptions*). Why are you objecting? I am only referring to the allegations. I am also making an allegation that Rs. 20 crores went to the sugar magnates. Earlier also, during 1971-72, there were serious allegations that the Government had extracted a huge amount of money from the sugar magnates and later on allowed them to fleece the consumers. Now, that is what is being repeated.

SHRI VIKRAM MAHAJAN (Kangra): Sir, I rise on a point of order.

श्री अटल बिहारी वाजपेयी (स्वालयर) : अध्यक्ष महोदय, यह ठीक है कि आप ने यह प्रश्न उठाने के लिए श्री मिश्र को इजाजत दी है, लेकिन यह मामला सारे सदन से सम्बन्धित है। अगर पार्लियामेंट की बैठक ही रही है और सरकार एक्साइज ड्यूटी बढ़ाना चाहती है, तो उस को सदन के सामने घाना चाहिए। मंत्री महोदय शुक्रवार को 5 बजे इस बारे में एलान कर सकते थे, लेकिन पार्लियामेंट को ताक पर रख कर, ससद् की प्रबन्धना कर के, एक्साइज ड्यूटी बढ़ा दी गई है। यह तो सारे हाउस का कन्ट्रिप्ट है।